

Central Administrative Tribunal  
Principal Bench

(31)

RA 163/2000

OA 1097/98

New Delhi this the 1st day of June, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).  
Hon'ble Shri V.K. Majotra, Member(A).

ASI Chander Pal Singh, No. 282/d,  
S/o late Shri Umrao Singh,  
R/o E-A/186/2, Police Quarters,  
Tagore Garden, Delhi. .... Applicant.

Versus

Commissioner of Police,  
Police Headquarters, IP Estate,  
MSO Building, New Delhi. .... Respondent.

ORDER (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

The Review Application (RA 163/2000) has been filed by the applicant praying for review of the order dated 25.4.2000 passed in OA 1097/1998. That order had been passed after hearing the learned counsel for both the parties and is an oral order.

2. We have carefully considered the grounds taken in the Review Application. One of the main grounds taken by the applicant is that certain material documents have been discovered later on, even after best efforts made by the applicant and after due diligence, more particularly Annexure RA-4, which is a letter issued by the Deputy Commissioner of Police to his counter-part in the Headquarters dated 31.10.1994. The applicant states that this letter has a direct bearing on the outcome of the case. However, no details as to how and when he got this letter have been given in the review application and besides, this is a letter dated 31.10.1994. Apart from these facts, this letter is

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also an inter-departmental communication and in the circumstances of the case, we are unable to agree with the contentions of the applicant that he has made out a case for review of our order dated 25.4.2000 in OA 1097/98. We do not ~~also~~ consider that this ground or the other grounds in the RA are sufficient to allow the review application under the provisions of law.

3. For the reasons given above, RA 163/2000 is rejected.

V.K. Majotra

(V.K. Majotra)  
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)  
Member (J)

'SRD'